

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No.78811 of 2018**

(Arising out of Order-in-Appeal No.141/DGP-CE/2018-19 dated 27.06.2018 passed by Commr. (Appeal I) of CGST & Excise, Siliguri)

**M/s H.R.Ispat Pvt. Ltd.**

Bamunara Industrial Area, Bamunara, P.S.-Kanksa, Durgapur-713212

**Appellant**

*VERSUS*

**Commissioner of CGST & Excise, Bolpur**

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, Pin-731204

**Respondent**

Appearance:

None for the Appellant

Shri T.Mondal, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER**

**FINAL ORDER NO. 75162/2021**

DATE OF E-HEARING : 25.03.2021

DATE OF DECISION : 25.03.2021

**PER P.K.CHOUDHARY :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)  
Member (Judicial)**

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